

11th March, 1974

NOTIFICATION  
TAXES

No. 263 (S. No. 351/14/73-ITD): In exercise of the powers conferred by sub-section (2) of section 121A of the Income-tax Act, 1961 (43 of 1961) and sub-section (1) of section 121B of the Income-tax Act, 1961 (43 of 1961) and in exercise of the powers conferred by clause (a) of sub-section (1) of section 246 of the Income-tax Act, 1961, and in sub-section (1) of section 15 of the Interest Tax Act, 1974 (47 of 1974) and also in respect of such persons or classes of persons as the Board has directed, the provisions of clause (2) of sub-section (2) of section 246 of the Income-tax Act, 1961.

SCHEDULE

Charged with Administration.	Income-tax Circle and District.	Range of inspecting Assst. Commissioner of Income-tax.
1.	2.	3.
General Manager (Appeals)-I, Bombay.	Gen. Circle I(1) to I(5) J-II Ward Various Circle-I Special Circle-I.	Special Range-I
Commissioner (Appeals)-III, Bombay.	Gen. Cir-I, excluding I(1) to I(5) Film Circle Bombay Circle Special Circle-II D-II Ward (E-II)	Special Range-II
Commissioner (Appeals)-III, Bombay.	Gen. Circle II(1) to II(4) Cor. Gen. Circle I, D.I.R.C. State Duty Circle.	Sp. Gen. Range-I.
Commissioner (Appeals)-I, Bombay.	Gen. Cir. II including II(1) to II(4) J-II Ward Cor. Co. Circle-II, Professional Circle.	Sp. Gen. Range-III
Commissioner (Appeals)-I, Bombay.	Gen. Circle-IV A-I Ward, A-7 Ward, Bombay Refund Circle, Trust Circle, Foreign Section.	